

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21156 of 2015

(Arising out of Order-in-Original No. 23/2014-15 dated 31/12/2014
passed by the Commissioner of Central Excise, Bangalore-III)

C M Abdul Rahaman

Roshan Bags, No. 69A,
West Avani Moola Street,
Madurai
Tamil Nadu

Appellant(s)

VERSUS

**Commissioner of Central Excise
And Service Tax Bangalore-III**

PB. No.5400, Queens Road,
Central Revenues Building,
Bangalore - 560 001
Karnataka

Respondent(s)

Appearance:

Mr. Pradyumna G.H. Advocate
BVC & Co., 1st Floor,
No. 371, 8th Main, Sadashiva Nagar,
Bangalore – 560 080
Karnataka

For the Appellant

Mrs. C.V. Savitha, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20490 / 2020

Date of Hearing: 20/08/2020

Date of Decision: 20/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **20/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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